

[श्री मधु लिमये]

अध्यक्ष महोदय, तब मुख्य मंत्री सुखाड़िया ने कहा कि अगर चव्हाण साहब की स्वर्ण तुला करेंगे तो 153 किलो सोना मिला है उसमें से कुछ बचेगा ही नहीं तो किसी ने सुझाव दिया कि कांग्रेस के अध्यक्ष कामराज साहब है उनकी स्वर्ण तुला की जाय। सुखाड़िया साहब ने कहा कि यह 6 फुट का आदमी है, मोटा आदमी है, कोई सोना बचेगा नहीं और ज्यादा देना पड़ेगा, इसलिए लाल बहादुर शास्त्री के घर टेलिफोन किया गया और पूछा गया कि शास्त्री जी का वजन कितना है तब पता चला कि शास्त्री जी का वजन सिर्फ 102 पौंड है। फौरन सुखाड़िया जी ने कह दिया कि शास्त्री जी अच्छे आदमी हैं, उन की स्वर्ण-तुला की जाय। स्वर्ण-तुला के हेतु 102 पौंड या थोड़ा अधिक सोना काट कर ट्रेजरी में जमा किया गया, लेकिन आज तक पता नहीं है कि उस सोने का क्या हुआ और बाकी सोने का क्या हुआ। लेकिन अब सुना है कि जिस सुखाड़िया जी की जांच करने के लिये केन्द्रीय सरकार तैयार नहीं थी, अब सुखाड़िया जी को कहा गया है:-खबरदार, बकिंग कमेटी की बैठक में अगर साथ नहीं दोगे तो मधु लिमये के पत्र व्यवहार की जो फाइल है, उसको खोल दिया जायगा।

सभापति महोदय, मैं चाहता हूँ कि इन सब मंत्रियों की जांच हो मैं चाहता हूँ कि निज-लिगप्पा की जांच हो, पाटिल साहब की जांच हो, सुखाड़िया की भी जांच हो, सब की जांच हो, लेकिन बकिंग कमेटी में कौन किसे वोट दे उस के ऊपर दबाव डालने का काम नहीं होना चाहिये, अगर ऐसा हुआ तो यह सत्ता का दुरुपयोग होगा और इसलिये मैं इसका विरोध करना चाहता हूँ।

सभापति महोदय, मेरा निवेदन है कि मैंने जिन चार मूढ़ों की उपस्थित किया है—क्या बिरला कम्पनियों की जांच होगी, क्या

भरत राम के खिलाफ डगलस कम्पनी को लेकर सी० बी० आई० की जांच होगी, क्या के० पी० गोयनका, उद्योग विकास मंत्री उन के सचिव और डायरेक्टर जनरल की जांच होगी और चौथी मांग यह है कि क्या सुखाड़िया और निजलिगप्पा दोनों की जांच होगी या एक को दबाने का और उसका वोट पाने का ही काम किया जायगा।

17.02 hrs.

RE: RELEASE OF DR. CHENNA REDDY AND OTHERS

श्री रजबोर सिंह (रोहतक) : चेरमैन महोदय, मेरे भाई मधु लिमये को हालत वह
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श्री मधु लिमये (मुंगेर) : क्या हालत है, मैंने तो समाजवाद की बात की है।

SHRI M. N. REDDY (Nizamabad): I want your kind permission to interrupt the proceedings for one minute. The reason is this. Dr. Chenna Reddy and other MLAs and leaders numbering 17 who were under detention under the Preventive Detention Act were released by the Andhra Pradesh High Court this morning at 11.00. The release orders came at 1.00 A.M. on a PTI message and it was also announced twice on the All India Radio, but—I want the hon. members' indulgence in this matter—they continue to be detained, even at this moment, in the Central Jail, Delhi; they have not yet been set at liberty. The Chief Minister of Andhra Pradesh is here. There is a tele-link between Andhra Pradesh Guest House and the Chief Secretary. In spite of the fact that release orders came at 11 A.M., they continue to be lodged in the Central Jail, Delhi. They should have been set at liberty at 11 A.M. itself, but so far no action has been taken. Their continued detention after 11 A.M. becomes illegal involving their liberty and all that I want you to direct the Government to set them at

liberty immediately. This is a very serious matter affecting the rights of those leaders. In spite of the fact that the release orders have come, they have not yet been practically released.

SHRI M. L. SONDHI (New Delhi): This is a very serious matter. You direct the Government to release them.

SHRI M. N. REDDY: Where is judiciary, where are the fundamental rights? The Minister for Parliamentary Affairs is here. He knows. Everybody knows. It was announced in the All India Radio. Yet, they were not released.

MR. CHAIRMAN: If you want to bring any matter to the notice of the House, you must give it in writing to the Speaker.

SHRI M. N. REDDY: I have given it in writing.

MR. CHAIRMAN: Let the Speaker give the permission.

SHRI M. N. REDDY: You are the Speaker for all practical purposes. Mr. Raghu Ramaiah may make the statement.

SHRI J. M. BISWAS (Bankaura): Whatever be the case, the matter has come before the House and you will have to decide.

SOME HON MEMBERS *rose*—

SHRI M. L. SONDHI: Why should they sit mum?

SHRI M. N. REDDY: Mr. Govinda Menon may say whether it is illegal or not.

SHRI SHEO NARAIN (Basti): The Law Minister is here, Sir.

SHRI M. N. REDDY: They must make a statement. They must say their reaction.

MR. CHAIRMAN: If all of you speak, nothing will be taken down. One of you may speak.

SHRI ANBAZHAGAN (Tiruchengode): Sir, an extraordinary situation has been created. After 11 O'clock this situation has been created. The hon. Member has reported the matter to you so that the Government look into it at once. They may pass the necessary orders so that the liberty of these leaders may not be curtailed.

SHRI UMANATH (Pudukkottai): Since it has gone on record already, it has come to the notice of this House that after passing of the orders at 11 O'clock people are still in jail. It is a grave illegality which has come to your notice. There is no question of your orders. You can direct the Minister for Parliamentary Affairs to ask the Government to do the necessary thing since the Chief Minister is already here.

MR. CHAIRMAN: I will take notice of those matters only which come before the House legally and with due notice in writing.

SHRI M. N. REDDY: I have given it in writing.

SOME HON. MEMBERS *rose*—

MR. CHAIRMAN: I cannot here all of you at the same time. The Minister will not reply unless he gets notice in writing.

SHRI M. N. REDDY: I have given it in writing.

MR. CHAIRMAN: It will go to the Speaker. This is not the way of disturbing the House.

SHRI M. N. REDDY: It is a serious matter.

MR. CHAIRMAN: We all know it is a serious matter.

SHRI M. N. REDDY: This is a very serious matter. You should do substantial justice.

MR. CHAIRMAN: We must wait and see if the Speaker asks the Minister to reply. If the Minister is willing he can reply. (*Interruptions*)